

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.12-IA/1000(AHM)2022 in  
**C.P.(IB)/135(AHM)2021**

**Proceedings under Section 10 IBC**

**IN THE MATTER OF:**

Eternal Motors Pvt Ltd

.....Applicant

**Order delivered on: 21/11/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr. Subrata Kumar Dash, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Arjun Sheth, Advocate, for the applicant in  
IA/1000(AHM)2022.

For the Respondent : Mr. Manish Santosh Buchasia, IRP in person.

**ORDER**

**IA/1000(AHM)2022** is filed by the CoC for appointment of the Resolution Professional by replacing the IRP. The CoC in its meeting dated 08.10.2022 passed a resolution with 89.16% votes for the replacement of the IRP by appointing Mr. Jigar Tarunkumar Bhatt as the RP.

Heard Ld. Counsel for the CoC also heard the IRP in person.

We hereby appoint Mr. Jigar Tarunkumar Bhatt, having Registration No.IBB/IPA-001/IP-P01917/2019-2020/13005 as the RP. We direct the IRP to hand over all the documents/ papers and assets of the Corporate Debtor to the RP forthwith.

We direct the CoC to ratify the fees of the IRP as per the Rules.

With this, IA/1000(AHM)2022 stands disposed of.

-SD-

**SUBRATA KUMAR DASH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**